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O.A.No. 913/06

ORDER DATED: 15.01.2007

Heard Mr. P.C.Pradhan, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

This is the second round of litigation for the Applicant, who having been dismissed by the Disciplinary Authority, without filing appeal petition before the Appellate Authority came to the Tribunal in O.A.No. 177/06. On 08.03.2006, this Tribunal permitted the Applicant to withdraw the O.A. as the Applicant filed a memo seeking leave of this Tribunal to withdraw the case with a view to approach the Appellate Authority. On next day, i.e., on 09.03.2006, the Applicant appears to have filed appeal petition before Divisional Railway Manager (Operation) (Respondent No.2) and he says that the same has not been disposed of as yet.

Having heard Ld. Counsel for both the parties, without expressing any opinion on the merit of the case, the Appellate Authority who should have disposed of the appeal within a month from the receipt of the same, is directed to dispose of the same, if pending, within a month from the date of receipt of this order.

With the above direction, the O.A. is disposed of accordingly.

Send copies of this order, along with copies of the O.A. with all Annexures, to the Respondents and free copies of this order be given to the Ld. Counsel for both the parties.

PBF
MEMBER (ADMN.)

Adr
VICE-CHAIRMAN

